

**GOVERNMENT OF INDIA**  
**MINISTRY OF LAW & JUSTICE**  
**RAJYA SABHA**  
**QUESTION NO 21.12.2009**  
**ANSWERED ON**  
**MISUSE OF 498 A OF IPC .**

3481

SHRI MOINUL HASSAN

Will the Minister of COALCOALLAW & JUSTICE be pleased to state :-

- (a) whether it is a fact that many reports come to Government regarding the misuse of section 498 A of the Indian Penal Code;
- (b) if so, the details thereof; and
- (c) the action Government has taken to prevent misuse of the above section?

**ANSWER**

MINISTER OF LAW AND JUSTICE

(Dr. M. VEERAPPA MOILY)

(a) to (c): A number of representations have been received from various quarters regarding the misuse of the provision of Section 498 A of IPC. Information regarding its misuse is not collected by National Crime Records Bureau. An Advisory has been issued to the State Governments to prevent the misuse of the said Section.